

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH
AT HYDERABAD

O.A. No. 146/93

Dt. of Decision 24.2.1993

T.A.-No.

D.K.Ramamurthy

Petitioner

Mr. Krishna Devan

Advocate for
the petitioner
(s)

The Sr.Suptd.of Versus
Post Offices, Visakhapatnam
and 2 others.

Respondent.

Mr.N.V.Ramana

Advocate for
the Respondent
(s)

CORAM

THE HON'BLE MR. N.V.KRISHNAN, VICE-CHAIRMAN (ADMN.)

THE HON'BLE MR. T.CHANDRASEKHARA REDDY, MEMBER (JUDL.)

1. Whether Reporters of local papers may be allowed to see the judgement? ✓
2. To be referred to the Reporters or not? ✓
3. Whether their Lordships wish to see the fair copy of the Judgement? ✓
4. Whether it needs to be circuisted to other Benches of the Tribunal? ✓
5. Remarks of Vice-Chairman on Columns 1,2,4 (to be submitted to Hon'ble Vice-Chairman where he is not on the Bench.)

ns

(HNVK)
VC(A)

(HTCSR)
M(J)

(15)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.146/93

Date of Order: 24.2.1993

BETWEEN:

D.K.Ramamurthy

.. Applicant.

A N D

1. The Sr. Supdt. of Post offices,
Visakhapatnam Division,
Visakhapatnam.
2. The Supdt. of Post Offices,
Anakapalli Division.
3. The Director General of Posts,
New Delhi.

.. Respondents.

Counsel for the Applicant

.. Mr.Krishna Devan

Counsel for the Respondents

.. Mr.N.V.Ramana

CORAM:

HON'BLE SHRI N.V.KRISHNAN, VICE-CHAIRMAN (ADMN.) AHMEDABAD BENCH

HON'BLE SHRI T.CHANDRASEKHARA REDDY, MEMBER (JUDL.)

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Order of the Division Bench delivered by
Hon'ble Shri N.V.Krishnan, Vice-Chairman (Admn.).

Mr. Krishna Devan, Advocate for the applicant
and Mr.N.V.Ramana Standing Counsel for the respondents are
present.

2. The applicant's grievance is that for the period
for which the applicant attended the course of Induction ^{at} ~~to~~
Postal Assistants Training Centre in Mysore from 24.12.1990
to 15.3.1991, ~~he~~ has not been paid any Daily Allowance. He
has, therefore, filed this application for a direction to the
respondents to grant him Daily Allowance.

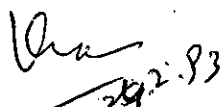
3. The learned counsel for the applicant submits
that this matter is ^{separately} ~~equally~~ covered by an earlier decision of the
this Tribunal in O.A.90/93 by the order dt. 5.2.1993.

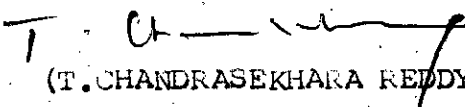
4. The learned counsel for the respondents submitted
that the application is barred by limitation. ~~We~~ find that
Daily Allowance was denied to the applicant only in the month
of March 1991 and that this application is very much within
the time. The learned counsel for the respondents has not been
able to pointed out as to why that decision should not be
followed in this application and why this application should
not be allowed.

5. In the circumstances, we admit this application
and following the earlier decision, ~~We~~ direct the respondents
reimburse the applicant the daily allowance for the period from
24.12.1990 to 15.3.1991 for which he attended the course of
training at the Postal Training Centre, Mysore, within a period

.. 3 ..

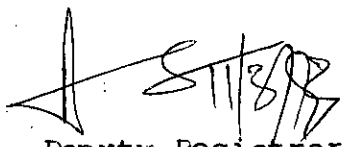
of 3 months from the date of the receipt of this order.
The application is disposed of at the admission stage
itself with no order as to costs.


(N.V. KRISHNAN)
Vice-Chairman (Admn.)


(T. CHANDRASEKHARA REDDY)
Member (Judl.)

Dated: 25th February, 1993

(Dictated in Open Court)

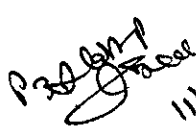

Deputy Registrar (J)

To

1. The Senior Superintendent of Post Offices,
Visakhapatnam Division, Visakhapatnam.
2. The Superintendent of Post Offices, Anakapalli Division.
3. The Director General of Posts, New Delhi.
4. One copy to Mr. Krishna Devan, Advocate, CAT. Hyd.
5. One copy to Mr. N.v. Ramana, Addl. CGSC. CAT. Hyd.
6. One spare copy.

sd

pvm


11/3/93

TMPEL BY

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COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

N.V. Krishnan

THE HON'BLE MR. ~~V. NEELADRI RAO~~ : V.C.

AND

THE HON'BLE MR. ~~R. BALASUBRAMANIAN~~ : M(A)

AND

THE HON'BLE MR. CHANDRA SEKHAR REDDY : MEMBER (J)

AND

THE HON'BLE MR.

DATED: 25-2-1993

ORDER/JUDGMENT:

R.P./C.P./M.A. No.

in

C.A. No. 146/93

T.A. No.

(W.P. No.)

Admitted and Interim directions
issued.

Allowed

Disposed of with directions

Dismissed as withdrawn

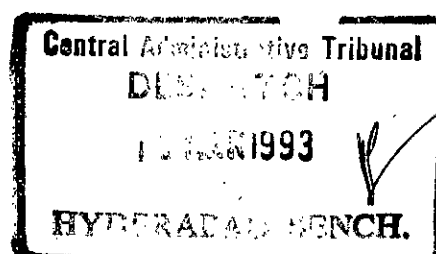
Dismissed

Dismissed for default

Rejected/Ordered

No order as to costs.

pvm



A. S. S. S.
11/3/93